

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA/310/00068/2019

Dated Friday, the 25th day of January, 2019

PRESENT

**Hon'ble Mr.R.Ramanujam, Administrative Member
&
Hon'ble Mr.P.Madhavan, Judicial Member**

K. Gajendran
Retd. FCCA
Chennai Division, S. Rly
Chennai.

...Applicant

By Advocate M/s Ratio Legis

Vs.

1. Union of India rep. by
The Sr. Divisional Personnel Officer
Chennai Division, Southern Railway
NGO Annexe, Park Town
Chennai – 3.

2. The Senior Divisional Finance Manager
Chennai Division, Southern Railway
NGO Annexe, Park Town
Chennai – 3.

...Respondents

By Advocate Mr.P.Srinivasan

ORDER**[Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)]**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the re-fixation of pay dated 04.10.2012 and to direct the respondents to re-fix applicant's pay on extending I ACP & II ACP to the scale of pay Rs. 4000-6000 & Rs. 5000-8000 with effect from 01.10.1999 and with III MACP to the pay band Rs. 9300-34800 with Grade Pay Rs. 4600/- with effect from 01.09.2008 and further to revise and re-fix the pay of the applicant with reference to the Railway Board's letter No. PC/III/2008/CRC-11/1 dated 24.02.2012 and to pass such other order/orders.”

2. It is submitted that the applicant made Annexure A-2 representation dated 08.08.2017 regarding his grievance which is still pending with the authorities. Accordingly, the applicant would be satisfied if the competent authority is directed to consider the same and pass appropriate orders within a time limit to be set by the Tribunal.

3. Mr.P.Srinivasan, Senior Standing Counsel for Railways takes notice on behalf of the respondents.

4. Keeping in view the above submission and without going into the substantive merits of the case, Annexure A-2 representation of the applicant dated 08.08.2017 is directed to be considered by the competent authority in accordance with law and the relevant rules.

A reasoned and speaking order shall be passed within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above directions at the admission stage.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM)
MEMBER (A)

25.01.2019

M.T.